

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1902/21

FIR No. 71/2021

U/s 376/506 IPC

P.S. Wazirabad

State Vs. Amit Dedha

01.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Amit Dedha for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Sunil Chaudhary, Ld. Counsel for applicant through VC.

IO/WSI Renu present through VC.

Report of IO received, as per which the contents of averments made in para-6 & 8 of the affidavit of the applicant could not be verified. Further, a perusal of para-4 of the affidavit reveals that the complainant and the applicant had stayed in hotel Double Tree, Ghaziabad on 06.04.2021, 08.04.2021, 12.04.2021 and 13.04.2021, however statements of witnesses have not been recorded nor CCTV footage has been examined by the IO in this respect.

IO is directed to verify the contents of para-4 of the affidavit of the applicant thoroughly and file the report in this regard on NDOH.

Put up on 08.09.2021 for further proceedings.

Interim Order to continue till the NDOH.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/01.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

FIR No. 03/2020
U/s 323/341/308/174A/34 IPC
P.S. Wazirabad
State Vs. Ankit Kumar

01.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Ankit Kumar for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Nikhil Yadav, Ld. Counsel for applicant through VC.

IO/SI Parveen Kumar present through VC.

IO submits that applicant has joined the investigation and moreover quashing petition is pending before the Hon'ble High Court of Delhi.

Under these circumstances let interim order be continued till the NDOH.

Put up on 04.10.2021 for further proceedings.

Order be uploaded on the website of Delhi District Courts.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/01.09.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2215/2021

FIR No. Not Known

U/s Not Known

P.S. Gulabi Bagh

State Vs. Sanjeev

01.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Sanjeev for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. S.P. Sharma, Ld. Counsel for applicant through VC.

Report of IO/SI Rahul Malik has been received and as per the report of the IO, recently no FIR has been registered against the applicant.

Thus, no apprehension of arrest has been demonstrated, accordingly, the present anticipatory bail application is dismissed being infructuous.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/01.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2217/21

FIR No. 125/21

U/s 392/397/342/411/120B/34 IPC & 25/27 Arms Act

P.S. Crime Branch

State Vs. Sunder

01.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Sunder for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Tanseer Ahmad, Ld. Counsel for applicant through VC.

Report from IO and jail authorities not received.

Let report from IO and jail authorities be called for 03.09.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)

ASJ/Special Judge, Electricity

Court No. 02, Central

Tis Hazari/Delhi/01.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2225/21
FIR No. 422/21
U/s 498A/406/34 IPC
P.S. Wazirabad
State Vs. Amzad Khan

01.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Amzad Khan for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Sheikh Imran Alam, Ld. Counsel for applicant through VC.
Sh. Ayush Anand, Ld. Counsel for complainant alongwith complainant through VC.
Due to constant network problem, matter could not be heard.
Accordingly put up on 04.09.2021 for physical hearing.
Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/01.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2223/21

FIR No. 172/21

U/s 186/353/332/307 IPC

P.S. Gulabi Bagh

State Vs. Mohit @ Monu

01.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Mohit @ Monu for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Nishant Sharma, Ld. Counsel for applicant through VC.

IO/SI Vikas Deep and SHO, P.S. Gulabi Bagh Baljeet Singh present through VC.

In SCRB report filed alongwith the reply of the IO, status column is blank.

SHO is directed to file the correct and complete SCRB report on NDOH.

Put up on 03.09.2021

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/01.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2264/21

FIR NO. 263/21

U/S 376/312/313/417 IPC

P.S. Timarpur

State Vs. Tatton Perme

01.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Tatton Perme for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State through VC.

Sh. Surbhit Nandan, Ld. Counsel for applicant through VC.

Ms. Svetlana Khiyungdzuzu, Ld. Counsel for applicant through VC.

Sh. Prashant Sagar, Ld. Counsel for prosecutrix alongwith prosecutrix through VC.

IO/WSI Neelam present through VC.

Report of IO received.

Sh. Surbhit Nandan, Ld. Counsel for applicant has sought discharge as Ms. Svetlana Khiyungdzuzu has been appointed on behalf

of the applicant. Accordingly, Sh. Surbhit Nandan, Advocate is hereby discharged.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. counsel for applicant submitted that complainant and the accused are both from reputed families, have attained degrees in higher education, and were in a consensual love relationship. She further submitted that due to some misunderstanding the present case was registered. She further submitted that now the parties have entered into an MOU dated 31.08.2021 whereby both the parties have agreed to get the present FIR No. 0263/2021 quashed. It has further been submitted that they would be approaching the Hon'ble High Court of Delhi to get the present FIR quashed. Thus, it has been submitted that applicant / accused be granted anticipatory bail.
3. Per *contra*, Ld Addl. PP for the State alongwith the IO, vehemently opposed the anticipatory bail application as per law. IO / WSI Neelam submitted that even though an MOU has been signed between the parties qua quashing of the FIR pertaining to the offence of rape, the offence for causing miscarriage of the child still subsists and thus, the anticipatory bail ought not to be granted.

4. Submissions heard and record perused.
5. A perusal of the record reveals that, as per the averments of the complainant, both the parties were in a relationship since the year 2015. A perusal of the record also reveals that bare allegations of causing miscarriage have been made without specifying any particular date or other details. Further, keeping in view that an MOU has been entered into between the parties, this Court deems it fit to grant interim protection from arrest to the applicant/accused till the NDOH.
6. Put up on 01.10.2021 for further proceedings.
7. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/01.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2160/21
FIR NO. 354/21
U/S 308/147/148/149/120B/34 IPC
P.S. Burari
State Vs. Anand @ Ghungru

01.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Anand @ Ghungru for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State through VC.
Sh. Akhilesh Vikram Shukla, Ld. Counsel for applicant through VC.
Report of IO received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant / accused in is J/C since 27.05.2021. He further submitted that no

role has been attributed to the applicant. He further submitted that applicant was not present at the spot. He further submitted that there is no proof on record to connect the assailant with the applicant. He further submitted that even though applicant has previous involvements, however he stayed clean post 2018.

3. Per *contra*, Ld Addl. PP for the State, vehemently opposed the bail application as per law. It was submitted that co-accused gave a disclosure statement that they were sent at the behest of applicant herein. Further, there is contemporaneous statement of witness / victim pointing towards the complicity of applicant / accused.
4. Submissions heard and record perused.
5. During the course of arguments, Ld. Addl. PP for the State submitted that co-accused gave a disclosure statement that they were sent at the behest of applicant herein. Further there is contemporaneous statement of witness / victim pointing towards the complicity of the applicant / accused. Further, applicant is involved in as many as 9 cases. Further as per report of the IO, applicant is the main conspirator of the offence.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein coupled with the fact that applicant has previous involvements, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby

dismissed.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/01.09.2021